IN T HE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.



CCP No.330 in OA No.211/86

Date of decision: 30.9.1993

V. Jayaraman.....Petitioner.

Versus

Union of India and others.......Respondents.

Coram:

The Hon'ble Mr Justice S.K.Dhaon, Vice Chairman. The Hon'ble Mr B.N.Dhoundiyal, Member(A).

For the petitioner: Ms Urmila Sirur, Advocate.

For the respondents: Mr P.H.Ramchandani, Advocate.

- 2. In this contempt petition, the complaint is that the directions given by this Tribunal on 13th November, 1992, in its judgment passed in O.A.No.211 of 1986, have not been with in carried out in so far as the time fixed by this Tribunal.
 - On 19th July, 1993, the respondents (Union of India and others) had filed an application in this Tribunal praying that time may be extended so as to enable them to comply with the directions of this Tribunal. On 23rd September, 1993, we extended the time till 31st December, 1993.
- 4. The directions given by this Tribunal were not positive. The directions were that the respondents shall carry out the directions as expeditiously as possible, preferably within a period of three months. Since the time has already been extended till 31st December, 1993, no useful

purpose will be served now in persuing the Contempt Petition. However, we now direct the respondents to comply with the directions given by this Tribunal on or before 31st December, 1993. We make it clear that if this is not done serious consequences may follow.

5. This application is dismissed. The notices issued to the respondents are discharged.

(B.N.Dhoundiyal)
Member(A)

(S.K.Dhaon)
Vice Chairman

/sds/